

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR  
O.A.No.467.97

Date of order: 8.4.1999

Arjun Lal Meena, S/o Shri Gopal Lal Meena, aged about 32 years, resident of Patel Colony, Jaipur and presently working as Gardner (Group 'D'), O/O Chief Post Master General, Rajasthan Circle, Jaipur.

...Applicant

Vs.

1. Union of India through Secretary to the Govt. of India, Department of Posts, Ministry of Communication, New Delhi
2. Chief Post Master General Rajasthan Circle, Jaipur.
3. Senior Post Master, Jaipur GPO, Jaipur.
4. Assistant Post Master General (Staff), O/O Chief Post Master General, Rajasthan Circle, Jaipur.
5. Office Superintendent, O/O Chief Post Master General, Jaipur.

...Respondents.

Mr.C.B.Sharma - Counsel for applicant.

Mr.K.N.Shrimal - Counsel for respondents.

CORAM:

Hon'ble Mr.Ratan Prakash, Judicial Member

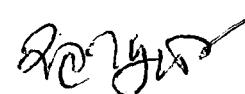
PER HON'BLE MR.RATAN PRAKASH, JUDICIAL MEMBER.

Heard the learned counsel for the parties. The applicant has originally sought the relief against the respondents to release him the pay & allowances for the month of September 1997 and bonus for the year 1996-97 with a further prayer not to with-hold any due payments and also direct the respondents not to harass the applicant while performing his day to day work in the respondents' department.

2. The respondents have contested this application by filing written reply to which the applicant filed rejoinder.

3. The respondents stand has been that the applicant is no more in the respondents' department w.e.f.11.9.97 as is disclosed by order dated 12.3.98 (Annex.R11).

4. In view of the changed situation the applicant is given liberty to file a fresh O.A on the basis of the new cause of action on account of the issuance of respondents order dated 12.3.98 within one month from today where the question of limitation would not be a hurdle. The O.A stands disposed of accordingly with no order as to costs.

  
(Ratan Prakash)  
Judicial Member.